

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2017

Subject : Petition under Section 79 (1)(d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) Regulations, 2008 and its amendments for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation.

Date of hearing : 26.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Indian Railways and Others

Parties present : Ms. Ranjitha Ramachandran, Advocate, DVC
Shri Subrata Ghosal, DVC
Shri Hasan Murtaza, Advocate, IPCL

Record of Proceedings

Learned counsel appearing on behalf of India Power Corporation Ltd. (IPCL) submitted that the Commission vide RoP dated 6.3.2018 directed the Petitioner to submit the details of the total transferrable capacity of transmission system for financial year 2017-18 based on the Load Flow Analysis of DVC T&D Network for a better appreciation and analysis by 23.3.2018. However, copy of the same was received by IPCL on 24.4.2018. Learned counsel for IPCL requested for two weeks time to file its response on the same.

2. Learned counsel for the Petitioner submitted that the requisite information called by the Commission was filed within time. However, she had no objection to the request of IPCL.

3. After hearing the learned counsels for the Petitioner and IPCL, the Commission directed IPCL to file its response by 31.5.2018, with an advance copy to the Petitioner. The Commission directed that due date of filing the reply and response should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 24.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**